

Central Administrative Tribunal, Principal Bench

Original Application No.1089 of 2002

New Delhi, this the 29th day of April, 2002

Hon'ble Mr.Justice Ashok Agarwal,Chairman
Hon'ble Mr.S.A.T.Rizvi,Member(A)

G.R.Anand
L-58D,DDA Janta Flats
(F.F.) Saket
New Delhi-110017

- Applicant

(By Advocate: Shri L.R.Khatana)

Versus

1.Union of India
Through Secretary
Department of Secondary & Higher Education
Ministry of Human Resource Development
Shastri Bhawan,New Delhi-1

2.Secretary
Union Public Service Commission
Dholpur House,Shahjahan Road,
New Delhi

- Respondents

O R D E R (ORAL)

By Hon'ble Mr.S.A.T.Rizvi,Member(A)

The applicant who retired on 30.4.2001, was served a chargesheet on 13.2.2001 on the charge of unauthorised absence from 6.12.2000 to 8.12.2000. Though the aforesaid period of absence has already been treated as 'dies-non', the disciplinary proceedings initiated still continue. Enquiry officer has submitted his report and findings. The applicant who was supplied a copy of the aforesaid report, has already submitted his representation in the matter on 3.10.2001. Despite a period of seven months which has since lapsed, final orders have not been passed by the disciplinary authority giving rise to the grievance raised in the present OA. For expediting the disciplinary proceedings, the applicant has filed a couple of representations for the consideration of the respondent authority. The latest representation was filed on

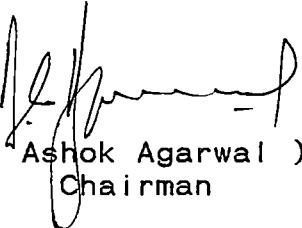
28.1.2002 (Annexure A-3). There has been no response to the same so far. In the circumstances, the learned counsel seeks a direction to the respondents to dispose of the aforesaid representation and consequently to pass final orders in the disciplinary proceedings expeditiously.

2. We have considered the submissions made by the learned counsel and find that it will be fair, just and proper to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to conclude the pending disciplinary proceedings expeditiously and in any event within a period of two months from the date of service of a copy of this order. We direct accordingly. O.A. is disposed of in the aforesated terms.

Issue DASTI.


(S.A.T. Rizvi)

Member(A)


(Ashok Agarwal)
Chairman

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